

ORISSA ORDINANCE No. 2 OF 1975

THE ORISSA CONSOLIDATION OF HOLDINGS AND PREVENTION OF FRAGMENTATION OF LAND (AMENDMENT) ORDINANCE, 1975

*[Promulgated by the Governor on the 24th June 1975,
published in an extraordinary issue of the
Orissa Gazette, dated the 28th June 1975]*

AN ORDINANCE

TO AMEND THE ORISSA CONSOLIDATION OF HOLDINGS AND PREVENTION OF
FRAGMENTATION OF LAND ACT, 1972

WHEREAS the Legislature of the State of Orissa is not in session;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Consolidation of Holdings and Prevention of Fragmentation of Land Act, 1972 in the manner hereinafter appearing; Orissa Act
21 of 1972.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-sixth Year of the Republic of India :—

1. (1) This Ordinance may be called the Orissa Consolidation of Holdings and Prevention of Fragmentation of Land (Amendment) Ordinance, 1975.

(2) It shall come into force at once.

2. In section 9 of the Orissa Consolidation of Holdings and Prevention of Fragmentation of Land Act, 1972 (hereinafter referred to as the principal Act), in sub-section (3), for the words "sixty days", the words "thirty days" shall be substituted. Orissa Act
21 of 1972.

3. In section 12 of the principal Act, for the words "sixty days", the words "thirty days" shall be substituted.

4. Notwithstanding anything contained in the principal Act as amended by this Ordinance, where the time limit for filing an objection under section 9 of the principal Act or an appeal under section 12 of that Act has begun to run prior to the date of coming into force of this Ordinance, such objection or appeal, as the case may be, may be filed within the period provided therefor under the principal Act prior to the amendment made under this Ordinance or within a period of thirty days from the aforesaid date, whichever period expires earlier.

AKBAR ALI KHAN

GOVERNOR OF ORISSA

Dated the 24th June 1975

Short title
and com-
mencement.

Amendment
of section 9.

Amendment
of section 12.

Savings